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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
( DEPARTMENT OF REVENUE

.....

NEW DELHI: THE 6TH FEBRUARY, 1978.

NOTIFICATION  
INCOME TAX

No.2158(F.No.404/82/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shary Shri G. Ramegowda and S. Arthanari being gazetted officers of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Sharyshri G.Ramegowda & S.Arthanari take over charge as Tax Recovery Officer.

sd/-  
( H. Venkataraman )  
Deputy Secretary to the Government of India.

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